

**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH
SPECIAL BENCH (Video Conference)**

**CORAM: HON'BLE SHRI K ANANTHA PADMANABHA SWAMY – MEMBER JUDICIAL
HON'BLE DR.BINOD KUMAR SINHA-MEMBER TECHNICAL**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW
TRIBUNAL, HYDERABAD BENCH, HELD ON 08.01.2021 AT 11:00 AM THROUGH VIDEO CONFERENCE

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	IA No.1119/2019 in CP(IB) No.480/9/HDB/2019
NAME OF THE COMPANY	RVR Digital Infrastructures Ltd
NAME OF THE PETITIONER(S)	ZTE Telecom India Pvt Ltd
NAME OF THE RESPONDENT(S)	RVR Digital Infrastructures Ltd
UNDER SECTION	9 of IBC

Counsel for Petitioner(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature

Counsel for Respondent(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature

ORDER

1. Matter taken up for hearing through video conference.
2. Counsels representing both sides stated that matter has been settled between the parties and to that effect they have filed a joint memo of settlement. Memo is taken on record which forms part of the order. Accordingly, CP (IB) No.480/9/HDB/2019 is closed as settled vide separate order. Accordingly, other pending Applications, if any, stands closed.


MEMBER TECHNICAL


MEMBER JUDICIAL

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH, HYDERABAD**

CP (IB) No.480/09/HDB/2019
Under section 9 of IB Code, 2016,
Read with Rule 6 of the Insolvency and Bankruptcy
(Application to Adjudicating Authority), Rules, 2016.

In the matter of :-
M/s. RVR Digital Infrastructures Limited

Between:

M/s ZTE Telecom India Pvt. Ltd.
Office: 6th Floor, Tower-B,
Building No.10, DLF Cyber City,
Phase-II, Gurgaon – 122 002 (Haryana)
Through Ms. Manisha Yadav,
Authorised Representative

...Petitioner/
Operational Creditor

And

M/s. RVR Digital Infrastructures Limited,
(Earlier known as M/s. RVR Infrastructures Limited)
Regd. Office at Plot No. – 406A,
Road No. – 18, Jubilee Hills,
Hyderabad – 500 033, Telangana.

...Respondent/
Corporate Debtor

Date of order: 08.01.2021.

**Coram: Shri. K. Anantha Padmanabha Swamy, Member Judicial.
Dr. Binod Kumar Sinha, Member Technical.**

Parties/Counsels present:

**For the Operational Creditor/
Petitioner**

: Mr. Mayur Mundra, Counsel.

**For the Corporate Debtor/
Respondent**

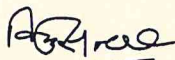
: Mr. Y. Suryanarayana, Counsel.




Per: Dr. Binod Kumar Sinha, Member Technical.

ORDER

1. The present petition bearing CP (IB) No.480/09/HDB/2019 has been filed by M/s ZTE Telecom India Pvt. Ltd. (in short, '**Petitioner/Operational Creditor**') against M/s. RVR Digital Infrastructures Limited (in short, '**Respondent/Corporate Debtor**') under **Section 9** of the Insolvency and Bankruptcy Code 2016 (in short, **I & B Code 2016**) read with Rule 6 of the Insolvency & Bankruptcy (Application to Adjudicating Authority) Rules, 2016 (for brevity, '**IB Rules 2016**').
2. During the hearing held on 08.01.2021, both parties stated that they have filed Joint Settlement Memo dated 10.10.2020 and further the counsel for the Petitioner prayed leave of this Adjudicating Authority to withdraw the present petition.
3. The said joint memo is taken on record which forms part of this order. The Application has not been admitted till now. Permission is, therefore, granted for withdrawing the instant petition under Rule 8 of the Insolvency & Bankruptcy (Application to Adjudicating Authority) Rules, 2016.
4. In view of the above, CP (IB) No.480/9/HDB/2019 is hereby closed as withdrawn.


Dr. BINOD KUMAR SINHA
MEMBER TECHNICAL


K. ANANTHA PADMANABHA SWAMY
MEMBER JUDICIAL